

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Service Tax Miscellaneous Application No.77610 of 2019
(Withdrawal)**

(On behalf of Appellant)

Service Tax Appeal No.71054 of 2013

And

Service Tax Cross Objection No.75827 of 2014

(Arising out of Order-in-Appeal No.99/RAN/2013 dated 12.06.2013 passed by Commissioner(Appeals) of Central Excise & Service Tax, Ranchi.)

Commissioner of Central Excise & Service Tax, Ranchi

(Central Revenue Building, 5, Main Road, Ranchi-834001.)

...Appellant

VERSUS

Brajeshwar Prasad

.....Respondent

(Chota Muri, Ranchi-835101.)

APPEARANCE

Shri A.K.Biswas, Authorized Representative for the Appellant (s)

NONE for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75037-75038/2021

FINAL ORDER NO. 75178/2021

DATE OF HEARING : 16 April 2021

DATE OF DECISION : 16 April 2021

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019.

2. Shri A.K.Biswas, Authorized Representative appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. On perusal of records, I find that the amount involved in the present case is below the monetary limit of Rs.50.00 Lakhs which has been notified vide Board's Instruction being F.No.390/Misc/116/2017-JC dated 22 August 2019. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy. Cross Objection filed by the respondent also gets disposed of.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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